

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-04-2024 AT 10:30 AM**

**CP (IB) No. 251/9/HDB/2020
AND**

**Cont. A(IBC) 4/2023, IA (IBC) 247 & 248/2024 in CP (IB) No. 251/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Mr P Raghava Rao

...Operational Creditor

AND

Anjali Water Ford Hospitality and Infra Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A(IBC) 4/2023

Learned Counsel Smt Mano Ranjani, for applicant present through Video Conference.

Learned Proxy Counsel Smt Sandhya Rani for Smt Mummaneni Vazra Laxmi, who offered to file Vakalat for respondent Nos 1 to 3 present physically. Vakalat not filed despite direction and counter also not filed as per the direction. Matter passed over.

Matter called again. Learned representing counsel Smt Sandhya Rani, for Smt Mummaneni Vazra Laxmi present and states that there is a delay in filing the Vakalat and also counter. A memo has been filed for condonation of the delay. Matter passed over.

Matter called again. Vakalat not filed. Counter not filed. Hence chance forfeited. For hearing, call on 03.05.2024.

IA (IBC) 247/2024

Learned Counsel Smt Mano Ranjani, for applicant present through Video Conference.

Learned Proxy Counsel Smt Sandhya Rani for Smt Mummaneni Vazra Laxmi, who offered to file Vakalat for respondent Nos 1 to 3 and 8 to 13 present physically. Vakalat not filed despite direction and counter also not filed as per the direction. Matter passed over.

Matter called again. parties called absent, though notice was served to them. Respondent Nos 1 to 3 and 8 to 13 set ex-parte. Learned counsel Mr Srinivasa Gowda who offered Vakalat for Respondent No.5 present and stated that he under takes to file vakalat today and the same is recorded. Learned Counsel Mr B Ravi Teja who offered Vakalat for Respondent No.4 present and stated that he under takes to file vakalat today and the same is recorded. Matter passed over. Matter called again. Vakalat not filed. Counter not filed. Hence chance forfeited. For hearing, call on 03.05.2024.

IA (IBC) 248/2024

Learned Counsel Smt Mano Ranjani, for applicant present through Video Conference.

Learned Proxy Counsel Smt Sandhya Rani for Smt Mummaneni Vazra Laxmi, who offered to file Vakalat for respondent Nos 1 to 3 and 6 present physically. Vakalat not filed despite direction and counter also not filed as per the direction. Matter passed over.

Matter called again. parties called absent, though notice was served to them. Respondent Nos 1 to 3 and 6 set ex-parte. Learned Counsel Mr B Ravi Teja who offered Vakalat for Respondent No.4 present and stated that he under takes to file vakalat today and the same is recorded. Matter passed over.

Matter called again. Vakalat not filed. Counter not filed. Hence chance forfeited. For hearing, call on 03.05.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)